

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 7493 OF 2004

UNITED INDIA INSURANCE CO. LTD. APPELLANT

VERSUS

M/S RIGA SUGAR CO. LTD. RESPONDENT

O R D E R

Heard the learned counsel for the parties.

We find no merit in this appeal which is,
accordingly, dismissed. As a result, the bank
guarantee/security shall stand discharged.

No costs.

J
[MARKANDEY KATJU]

J
[ASOK KUMAR GANGULY]

NEW DELHI
OCTOBER 27, 2009.